

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App. (AT) (Insolvency) No. 481 of 2020

IN THE MATTER OF:

M/s. Albanna Engineering LLC.

...Appellant

Versus

M/s. Sanghvi Movers Ltd & Ors..

...Respondents

Present:

For Appellant :

**Mr. Santosh Paul, Senior Advocate with
Mr. John Mathew, Advocates**

For Respondents :

**Mr. Shiv Kumar Suri and Ms. Shilpa, Advocates for
R-1 to R-4
Mr. Rajesh Kumar, Mr. Anant Gautam and Ms. Nipun
Sharma, Advocates for R-6 and R-7
Mr. Pranoy Harilal, Advocate for R-8
Mr. Anand Shankar Jha, Advocate for R-9
Mr. Vinod RP.**

O R D E R

(Through Virtual Mode)

12.10.2020 It appears that despite our order dated 8th September, 2020, pleadings have not been completed by all the parties though most of them filed their pleadings as also their written submissions.

We have noticed in the minutes of the proceedings recorded on 7th August, 2020 that despite service of notice upon Respondent No. 5 through e-mail, it is unrepresented. It appears that even thereafter on 8th September, 2020 Respondent No. 5 remained unrepresented. Even today there is no representation on its behalf. We accordingly, set Respondent No. 5 *ex parte*.

Parties who are yet to file their pleadings/written submissions may do so within four weeks failing which their right to file the same shall stand closed and the appeal shall be taken up for hearing on the next date.

List the matter 'for hearing' on **25th November, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**